Pande, Shri C. D.

Pande, Shri T.

Parthasarathy, Shri R. T.

Patil, Shri G. R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Pillai, Shri J. Sivashanmugam.

Punnaiah, Shri Kota

Pushpaben Janardanrai Mehta,

Shrimati.

Puttappa, Shri Patil

Ramaul, Shri Shiva Nand

Ray, Shri Ramprasanna

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha

Reddy, Dr. M. Channa

Reddy, Shri Yella.

Sadiq Ali, Shri

Sahai, Shri Ram

Salig Ram, Dr.

Sanjivayya, Shri D.

Seeta Yudhvir, Shrimatı.

Shah, Shri M. C.

Shanta Vasisht, Kumari

Shervani, Shri M. R.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati'

Siddhantalankar, Prof. Satyavrata

Siddhu, Dr. M. M. S.

Singh, Dr. Anup

Singh, Shri Dalpat

Singh, Dr. Gopal

Singh, Shri Jogendra

Singh, Shri S. K.

Singh, Shri Santokh

Singh, Raja Shankar Pratap.

Singh, Shri T. N.

Sinha, Shri Awadheshwar Prasad

Sinha, Shri B. K. P.

Sinha, Shri R. B.

Sinha Shri Rajendra Pratap

Sukhdev Prasad, Shri

Swamy, Shri N. R. M.

Sved Mahmud, Dr.

Tankha, Pandit S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Vidyawati Chaturvedi, Shrimati

Yajee, Shri Sheel Bhadra

Yashoda Reddy, Shrimati

Zaidi, Col. B. H.

The motion was negatived.

THE CONSTITUTION (TWENTY-FIRST AMENDMENT) BILL, 1967 (To amend the Eighth Schedule)

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Chairman, may I suggest that the next item be now taken up because it is a Constitution (Amendment) Bill which was already passed by this House but which lapsed because the Lok Sabha was dissolved and so it has come back. If you think, we might take it up now.

MR. CHAIRMAN: Of course, I will take it up now because it is the immediate thing afterwards and we still have the time. If we can finish it now, we can take up the discussion on The Untold Story in the afternoon and give it a little more time.

SHRI ABID ALI (Maharashtra): Sir, we were informed that this division will take place at one o'clock and the other will be in the afternoon.

MR. CHAIRMAN: Who informed you?

SHRI ABID ALI: Not officially, but unofficially that was what was circulated.

MR. CHAIRMAN: I do not know. It is on the agenda and 1 think it can be taken up. The Home Minister.

Constitution

THE MINISTER OF **HOME** AFFAIRS (SHRI Y. B. CHAVAN): I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration.'

The Constitution (Amendment) Bill for the inclusion of Sindhi in the Eigntn Schedule was first introduced in the Rajya Sabha in the month of November, 1966. It was considered and passed by the House on 9th December. The Bill remained pending in the Third Lok Sabha, but it lapsed because of the dissolution of the third Lok Sabha on 3rd March, 1967. It is because of this this Bill has had to be again brought forward for the consideration of this hon. House. As a matter of fact, for commending this Bill for the acceptance of this hon. House no long speech is necessary and I am not going to make a long speech. We know that nearly a million Sindhi people, who are residents of India, speak Sindhi language. It is a very well-developed language and a rich Indian language with a considerable cultural heritage. There is no special area in which this language is spoken as such, but before the partition of India in the State of Sind this language was a regional language. The Sindhipeople. real'y speaking, sp'aking sacrificed their identity of State for the sake of the freedom of India. Because of the patriotic contribution of these peoDle and the cultural heritage of Sindhi language, it is our duty to accept it as our own language and accept it as one of the national languages. This Bill seeks to achieve that and I commend it for the unanimous acceptance of this hon. House, without much of a discussion.

The question was proposed.

SHRI BHUPESH GUPTA (West Sir, . . .

SHRI P. N. SAPRU (Uttar Pradesh): I would like to say one

worn. 1 was tne nrst to suggest that Sindhi should be one of our languages . .

HON. MEMBERS: We are grateful to vou.

MR. CHAIRMAN: Mr. Bhupesh Gupta is in possession of the House.

SHRI BHUPESH GUPTA (spoke in Bengali

\*[Mr. Chairman, I am very happy today to support this Constitution (Amendment) Bill, which include\* Sindhi as one of our national languages the Eighth Schedule of our Constitution. The whole country will support this measure. Sindhi has been one of our national languages and jpt the makers of the Constitution did not include it in this Schedule. I am not going into the reasons for this, but it was a most unfortunate thing. I do not wish to go into the past and I would like the House to look forward. It is, however, not enough to include Sindhi as a national language in our Constitution. We must give it every assistance at all levels, more especially in view of the fact that in the past years we had shown neglect to this language. I hope that the Central Government and all the State Governments will do everything necessary in their power to encourage and promote this language in its own sphere.

The Sindhi people find mention in our National Anthem. Poet Tagore always preached for unity in diversity and unity in diversity cannot be brought about without showing all due respect to the mother-tongues of the people. The genius of the nation and its people can never flower in full measure un'ess they are in a position to express themselves in all spheres of life in their own mothertongues. In India we have got many

•[]English translation of the hon. Member's speech.

[Shri Bhupesh Gupta.] languages enriching our civilization and culture and every language has made a great contribution in the making of what we are today. In this respect India is like a garden where a variety of flowers blossom and we hope that now that Sindhi language has been at last placed in

the proper p'ace in our Constitution, we

shall nurse it like a gardener who nurses

flowers in his garden.

Constitution

In this connection I would also emphasise the need for allowing speeches in Parliament and other Legislatures to be made in the different national languages. That one knows a foreign language, namely, English, should not debar him from making speeches in his mothertongue. When we speak to each other in our own mother-tongue we express ourselves better and what is more, we strengthen and develop a certain emotional bond which strengthens and promotes and serves national integration. I am proud of being a Bengalee and of my mother-tongue. But I have equal respect for all our national languages. Bengalee can fulfil its role as a language only in the context of the larger unity of the country and by associating with other languages. In this connection mutual respect and

After the general elections representatives of workers, peasants and others have come to our Parliament and other Legislatures, who do not know how to speak except in their own mother-tongues. Hence all necessary arrangements should immediately be made so that they do not suffer on that account and to see that they get equal opportunity of speaking in their own mother-tongues and to be understood when they speak in their mother-tongues.

mutual assistance are very essential.

Once again I fully support this measure and welcome the Sindhi

rightful language coming into its place in our Constitution],

1 P.M.

MR. CHAIRMAN: Is it the wish of the House that we should adjourn or that we should go on with this?

SHRI M. N. KAUL (Nominated): We should continue.

MR. CHAIRMAN: Normally I would adjourn the House and have it afterwards if you agree. I am in your hands.

SHRI LOKANATH MISRA (Orissa): We can adjourn.

MR. CHAIRMAN: I am asking for the opinion of the House.

श्री राजनारायण (उत्तर प्रदेश): भाषा का तवाल वडा ग्रहम सवाल है। इसलिए ग्रच्छी तरह से बहस हो जाने दीजिए ।

श्री सभापति : बहस तो पूरी होगी ।

श्री राजनारायण : ग्राप चाहे करें या न करें, लेकिन भाषा के सवाल पर खल कर बहस होनी चाहिए, क्योंकि हमको तो खतरा है कि कांग्रेस की सरकार बराबर भाषा के सवाल पर बंगलिंग करती चली जा रही है।

श्री सभापति : मैं तो एक सादा बात कह रहा हं। इस पर बहस तो होगी। मैं यह नहीं कह रहा हूं कि में एडजर्न करके बोट ले लंगा। मैं यह कह रहा हूं कि अभी एडजर्न कर लें, बाद में रिएसेम्बिल होने पर डिस्कशन जारी रहेगा।

SHRI A. P. CHATTERJEE (West Bengal): Sir, I would like to say . . .

MR. CHAIRMAN: When I am speaking, you please sit down.

SHRI A. P. CHATTERJEE: You are asking for opinion. If I stand up to say something, is it wrong?

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MR. CHAIRMAN: Please let me explain. Do not be angry. It seems to me that Members would like to make long speeches. I thought that Mr. Bhupesh Gupta could speak briefly in his own language, but he made a long speech, and a wonderful speech, which we all liked.

Constitution

AN HON. MEMBER: Because we did not understand.

MR. CHAIRMAN: Therefore, I have a feeling that other Members also would want to make long speeches. If that is so, I would adjourn the House. If you can make your speeches brief and finish the thing, I am ready to continue. I would like to have the consensus.

SHRI A. P. CHATTERJEE: We feel that this is a point on which many of us would like to make some statement. If that is soand then again at 3.30 discussion on Gen. Kaul's book is coming up—it is better we sit through the lunch hour.

SOME HON. MEMBERS: No, no.

MR. CHAIRMAN: I adjourn the House. The House meets at 2.30 again.

> The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at halfpast two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, may I point out that there is no Minister in the House . . .

THE DEPUTY CHAIRMAN: I am looking round.

SHRI DAHYABHAI V. PATEL: . , . with such a crowd of Ministers?

SHRI P. N. SAPRU: It is not any usual phenomenon even though we have the largest number of Ministers that we have ever had.

THE DEPUTY CHAIRMAN: This is a great discourtesy to the House that no one on the Treasury Benches is present, either Minister of the Cabinet rank or Minister of any other rank. Therefore, I want to adjourn the House till 2.45 P.M.

> The House then adjourned at thirty-three minutes past two of the clock till forty-five minutes past two of the clock.

The House reassembled at forty-five minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI Y. B. CHAVAN: Madam, I am sorry that I was late by a couple of minutes and I apologise to the House that the House had to be adjourned because of this.

श्री विमलकुमार मन्नालालजी चौरडिया (मध्य प्रदेश) : उपसभापति महोदया, सारी बातें हो जाने के बाद कुछ कहने की गुंजायश रहती नहीं । जब से इस वर्ष यह राज्य सभा का अधिवेशन बुलाया गया है, चौथी बार यह घटना घटी है। मैं चाहंगा कम से कम एक मंत्री इसी काम के लिये नियुक्त किया जाए कि जो सदन में उपस्थित रह सके ।

श्री ग्रर्ज्न ग्ररोड़ा (उत्तर प्रदेश) : नया मंत्री बनाया जाय इस काम के लिये।

THE DEPUTY CHAIRMAN: Anyway, the Home Minister has apologised for what has happened. But I want to draw his attention that this has been happening not once but repeatedly and therefore I think they should

[The Deputy Chairman.]

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treat this House with greater respect, due courtesy, propriety and dignity and such things should not happen; especially when Cabinet rank Ministers have to be here, they can send theip junior Ministers. That is what I want to say. And I accept that Mr. Chavan was 'ate by just a minute or BO and he has apologised for it. So, we go on with our business.

श्री विमलकुमार सन्नालालजी चौरड़ियाः महोदया, विश्लेषण लगाये ठीक हैं। मगर ऐसा लगता है, उनका इरादा द्रेजरी बेन्च पर बैठने का नहीं है ग्रौर उनका इरादा बाहर बैठने का है।

THE DEPUTY CHAIRMAN: Mr. Mulka Govinda Reddy. Please be very brief.

SHRI MULKA GOVINDA REDDY (Mysore): Madam Deputy Chairman, I support the Constitution (Twenty-first Amendment) Bill, 1967.

AN HON. MEMBER: In Canarese.

THE DEPUTY CHAIRMAN: You cannot force him, please.

SHRI MULKA GOVINDA REDDY: (Spoke *in Kannada*).

• [Madam Deputy Chairman, I have great pleasure in supporting the Constitution (Twenty-first Amendment) Bill, 1967 which seeks to include Sindhi as one of the national languages in the Eighth Schedule. This should have been done long back.

Even though there is no region or State where the Sindhi language is

•[] English translation of the hon. Member's speech. spoken, the Sindhi-speaking people are found in a 1 the States. The iin-guistic States are not treating the linguistic minorities in their States properly. Adequate facilities for the development of the minority languages in the States and facilities for the linguistic minorities should be provided.

Facilities for providing simu'tane ous translations of all the language\* should be provided in the Rajya Sabha. Meanwhile, reporters in different languages -should be appointed to take down the speechea made by Members in their different regional languages.

Since the 'lame-duck' session of the Lok Sabha was cancelled, this Bill has been brought before us again.

I whole heartedly support this Constitution (Twenty-first Amendment) Bill.]

THE DEPUTY CHAIRMAN: Mr. Lokanath Misra.

SHRI LOKANATH MIRSA: Madam Deputy Chairman . . .

SOME HON. MEMBERS: Oriya.

SHRI LOKANATH MISRA: (Spofce *in Oriya*) for the benefit of hon. Members of the House, I would translate it into English because it is only one sentence. I said that I am wholehearted 'y supporting this Bill.

THE DEPUTY CHAIRMAN: I wish everyone to be as brief as Mr. Lokanath Misra.

श्री शुक्रदेव प्रसाद (उत्तर प्रदेश):
मैं यह चाहता हूं कि जैसे हर भाषा में लोग
अपनी अपनी बात कह रहे हैं वैसे ही हमारे
गृह मंत्री भी अपनी भाषा मराठी में जवाद
दें।

उपसभापति : दे सकते हैं।

विसल हमार मन्त्रालालजी चौरडियाः उपसभापति महोदया, बहुत त्रसन्नता कि संविधान में सिधी को अन्य भाषात्रों के साथ जोडा जा रहा है। जहां तक संस्कृत की पुवियां हैं, उनमें सिधी ही उसके वाहर थी। वैसे तो "जन गण मन अधिनायक" जो हम गाते हैं. उसमें पंजाब और सिंघु का उल्लेख है, लेकिन अभी तक सिंधी छुटी हुई थी और प्रसन्नता की बात है कि उसका ग्रव स्वीकार किया जा रहा है । भारतीय जनसंघ हमेशा इस मत का रहा है कि लिबी भावा को हमारे संविधान में समि तित किया जाना चाहिये । मैं इसका हादिक समर्थन करता है।

Constitution

साब ही हमारे जिन मिलों, श्री भूपेश गुप्त, श्री मुल्क गोविंद रेड्डी ग्रादि ने ग्रपनी ग्रानी मातृ भावाओं में ही, अंग्रेजी की श्रपेक्षा भाषण दिये, मैं उनको बहुत बहुत बधाई देता हूं ग्रीर इत संबंध में निवेदन करूंगा कि भविष्य में उनके भावणों का अनुवाद कराने की व्यवस्था करेंगे । धन्यवाद ।

THE DEPUTY CHAIRMAN: Kumari •Shanta Vasisht. Please be very brief.

**KUMARI SHANTA** VASISHT (Delhi): Madam Deputy Chairman, 1 extend my welcome to this amendment to the Constitution to bring Sindhi

AN HON. MEMBER: Why not in Urdu?

KUMARI SHANTA VASISHT: . . . in line with the other languages in India, and this is a step that should have been taken even much earlier. But I am very glad that this has oome now. I think some soecial consideration shou'd also be given to Urdu.

In this connection, I may also remind the Government that they had at one time almost considered very seriously to promise that the assurance

given by Pandit Nehru to the people of the South would be honoured and it would be given some sort of a statutory status. And I think when this has been considered that could also be given some attention and those assurances given to the people of the South should be honoured by the Government. This negligence on the part of the Government of India has cost them very heavily in the recent general e'ections. And I think when the people do not have a sense of security that they would be either dominated by the Hindispeaking people or by the people of the North or that certain things would be imposed upon them, they are bound to react in a certain manner, which is not really something that brings credit to the Government. Therefore I think that those assurances also should be carried out by the Government as early as possible, without any delay, because that is a very serious matter and it affects the people, the integrity of the country very much.

I extend my welcome again to this Bill. I would again emohasise this point about our assurances to the people of the South—I feel it is very important—and of nuttin? them in • statutory form as Panditji had said.

Thank you.

SHRI KOTA PUNNAIAH (Andhra Pradesh): (Spoke in Telugu).

- \* [Madam Deputy Chairman, I am extremely happy to support this particular amendment of the Constitution which provides the Sindhi language an equal footing along with the other languages of India. Sindhi is a rich language which has contributed to the enhanced prestige of this great country which has its traditiona<sup>1</sup> background in the world. Everybody loves his monther-tongue as he loves and resoects his mother a"d motherland. We have already taken a decision to improve the regional languages
- •fl English translation of the hon. Member's speech.

## [Shri Kota Punnaiah.]

and run the administration too in the . regional languages in the different States and we can very well understand the latest trends about the improvement of the regional languages. It is good that the Government has taken the decision to include the Sindhi language in the Eighth Schedule. I appreciate their stand and support the amendment

Constitution.

. wholeheartedly. Thank you.]

SHRI G. P. (Madras): (Spoke in Tamil):

\* [Madam Deputy Chairman, I am •glad for the opportunity given to me to speak in TJaniil over the Constitution (Amendment) समापति महोदया, अभी जो सिन्धी को Bill giving equal rights to Sindhi along with other 14 languages. English must be a common language to all. The downfall of Congress in Tamilnad is due to \*he द्वारा सरकार से यह निवेदन करना चाहता introduction of Hindi as a compulsory language in Tamilnad.]

SHRI ABID ALI: Madam Deputy Chairman, I am also happy and glad that the Government have agreed to the proposal put forward by our good colleague, Shri Jairamdas Daulatram, and this Constitution प्रस्तृत विधेयक का हृदय से स्वागत और सम-(Amendment) Bill has come. It has the support of every section of the House, I am also glad that some hon'ble Members have नीय मिन श्री मुपेश गुप्त और मुक्त गोविन्द chosen to speak in their mother-tongue here. I hope they will stick to it always.

Madam, each language is for toe purpose of understanding each other and not for the not understanding misunderstanding. Anyway, it is their उसके लिए मैं उनको बधाई देता है। मेरी choice, their right and they have exercised it. I cannot say anything more than that. Somebody suggested that Mr. Chavan दिन है, जब इस सदन में इस बात की एक should speak in Marathi. But Mr. Chavan i does not believe in stunts. He is a straight forward person and an intelligent man and I hope that his being in the Ministry -wVl be helpful in fulfilling the purpose of the Amending Bill.

\*[] English translation of the hori.< Member's speech.

Languages, as have been adopted in the Constitution, have some purpose, not only for the purpose of being mentioned there as my sister here has just mentioned with regard to the suggestion that she has made. I fully support her and submit to the Home Minister that the purpose for which these languages have been mentioned in Constitution, we should be more serious to ensure that it is fulfilled and does not remain merely io< the Constitution. SOMASUNDARAM With this request I conclude my observation because the-time is very much limited

> श्री देवी सिंह (राजस्थान): उप-स्वीकार करने का प्रस्ताव ग्राया है, उसका हृदय से स्वागत करता हं ग्रीर ग्रापके हं कि इसी प्रकार वह राजस्थानी को भी स्वीकार करेगी।

> थी महाबीर प्रसाद शुक्त (उत्तर प्रदेश): थंन करते हुए में आज इस सदन में अपने मान-रेही तथा अन्य मिलों को जिन्होंने अपनी मात भाषा में इस सदन को सम्बोधित किया ग्रीर हमारी मानसिक दासता- स्वरूप विदेशी भाषा अंग्रेजी का आज जी बहिष्कार किया, समझ में ग्राज का दिन सदन के लिए मबारक तरह से परिपृष्टि हुई कि हमारे देश की जनता की भाषा ही इस देश के शासन की भाषा सकती है। वास्तवं में यह एक उपहास है कि हम कहते हैं कि हमारे देश में जनता का राज्य है, लेकिन जनता के लिए शासन करते हुए जो हम यहां बैठे हुए हैं... व जनता की भाषा का प्रयोग नहीं करते ग्रीर उस भाषा का प्रयोग करते हैं, जो इस देश की भाषा ही नहीं है। याज सदन का यह दिन मबारक दिन होगा, इस देश की जनता के

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लिए। मैं पहले समझ रहा था कि हमारे साथी जो ब्राज बॉलने वाले हैं, वे ब्रपनी मात भाषा में हो बोलेंगे, लेकिन ग्रंभी कुछ सदस्य ऐसे हैं, जिनके ग्रन्दर ग्रंग्रेजी का मीह श्रोव है, उन्होंने अंग्रेजी का प्रयोग करना ही पसन्द किया । जनता विदेशी शासन को ठकरा चकी है, विदेशी भाषा अंग्रेजी को भी ठकरा रही है।

इस देश में हमने भाषावार प्रान्तों का निर्माण किया । उसका मुख्य उद्देश्य यह था कि देश में प्रत्येक प्रदेश का शासन उस प्रदेश की भाषा में हो और उस प्रदेश की जनता के नजदीक जाने के लिए शासन का काम उस प्रदेश की जनता की भाषा में चले। ऐसा करेंगे तभी श्रंशेजी का छटेगा ।

सिन्धी हमारे देश की उन भावास्रों में है, जिनका बहुन पुराना इतिहास है । वह संस्कृत से निकलने वाली उन भाषाध्रों में से हैं, जिनका साहित्य बहुत ग्रच्छा है। यह हमारी भूल थी कि राष्ट्र भाषात्रों में उसका स्थान श्रभी तक नहीं था। इस विधेयक के द्वारा हम सिन्धी को जो स्थान दे रहे हैं, उसके लिए हम मानतीय गह मंत्री जी को अन्यवाद देते हैं। संविधान में जो विभिन्न भाषाएं दी हुई हैं, हमारे इस सदन में उनके अनुवाद की व्यवस्थः शीघ्र ही की जाय ताकि भाषा की समस्या जो अपने आप अपना हल निकाल रही है, उसका हल हो जाय और भाषा के सम्बन्ध में जो कठिनाई अभी तक कायम रही है वह दरहो।

# 3 P.M.

हिन्दी बोलने वाले कभी भी किसी भी प्रादेशिक भाषा के विरुद्ध नहीं रहे हैं। मैं निवेदन करना चाहता हं कि हम प्रत्येक प्रादेशिक भाषा को अपनी मात भाषा के समान समझते हैं ग्रीर हम उसका बराबर ग्रादर करते हैं। जिस प्रकार बंगाल के लोग, चावल खाने वाले लोग गेह खाने की ग्रादत नहीं डाल सकते, केरल के चावल खाने वाले लोग गेहं खाने की आदत नहीं डाल सकते, पंजाब के लोग चावल खाने की यादत नहीं डाल सकते। उसी प्रकार हमारी विभिन्त भाषाएं ग्रपने स्थान पर रहेंगी, वहां के लोग इसरी भाषात्रों में बोले ग्रीर बात करें यह बहुत सम्भव नहीं है। साधारण तौर से इस बात को स्वीकार करना होगा और जब हम इसको स्वीकार करेंगे तभी हमारे देश में ऐसी भाषा का उदय होगा, जिसको हम सब लोग जानेंगे और सीखेंगे, जो सही माने में भारतीय भाषा होगी और हमारी राष्टीय भावा होगी।

(Twenty-first Amendment) Bill, 1967

THE DEPUTY CHAIRMAN: Mr. Rajnarain. The time is very limited and I cannot call every one to speak. Mr. Rajnarain, please be very brief.

श्री राज नारायण माननीया, म थी जैरामदास दौलतराम जी से यह निवेदन करना चाहुंगा आपके द्वारा कि ग्रव तक जो सिन्धी उचित जगह पर नहीं ब्रा सकी थी, उसका सारा दोष कांग्रेस सरकार पर जाना चाहिए श्रौर यदि वे कांग्रेस पार्टी के मेम्बर हों, तो उनको ग्रपने हिस्से में लेना चाहिए।

में आज बहुत ही आल्हादित हं, बहुत ही प्रफुल्लित हूं, मुझे ऐसा लगता है कि बाज हम भारत की संसद में बैटे हए हैं। इसके पूर्व कभी कभी लगता था कि कहीं अंग्रेजी संसद में तो नहीं बैठे हुए हैं जबकि यहां ग्रंग्रेजी का ही बोलवाला होता था। ग्राज वह शभ घड़ी है, वह शभ दिन है जबकि में बंगला भी सुन रहा हूं, तमिल भी सुन रहा हूं और शायद तेल्गू भी सुन रहा हूं, मराटी भी मून रहा हं। ये सब हमारे देश की भाषाएं हैं। म्झे अफसोस है, आज में कहना चाहता हूं कि ग्रगर इसी के साथ उर्द के बारे में भी कोई रेफरेंस ब्रा गया होता-- उत्तर प्रदेश में संयुक्त विधायक दल ने कहा है कि उर्द हमारी सरकार की दूसरी भाषा होगी, यह बात हमने अपने

श्री राजनारायगा कार्यक्रम में लिखी है-;तो ज्यादा घच्छा होता। वह लेती ही पड़ेगो-- 'सर्वस्य कारणम कालः' समय करेगा ।

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श्रो शोलना याजी(विहार) : ये नया बेस रो जहनाई बजा रहे हैं?

श्री राजनारायण : वैठो टें-टें । वह द्यातमाराम प्रक्सर टें-टें किया करता था। महाबोर प्रसाद दिवेदों ने उस पर लेख लिखा धीर लोगों को सनजाना कि ग्रात्माराम को टें-टें हर वका नहीं होनो चाहिए। जब गम्मोर विश्व पर चवां हो रही है, अना-बरयक चीर्जे उठा कर सदन का समय नष्ट करना इन्हों को शोशा दे सकता है, हमको नहीं। मैं आज भी कहना चाहता हूं (Time bell rings)

उपतभावति : आप कह चुके हैं, आज का दिन जन दिन है, अब आपका भाषण भी समाप्त होना चाहिए।

श्री राजनारायण : मैं श्रापके द्वारा ध्यपने नित्र भोश गुन को वधाई दूंगा और उनते कहता चाहुंगा कि जरा सोविए, 'ते बले मा तिमं अवता बना यह कहने में बम श्र छा लगाहै। ब्राग्यं से में ट्रां क्लेशन करके बोलिरे। हम उत्तरी बोलेंगे नहीं । समनो बोक कोन कहता है। हमें अपनी मातुनामा में हो बोलना चािए । माननीया, 1956 . . .

उपसभापति : 56 की बात छोड़िए, धाज को बात कहिए।

श्री राजनारायण : यही एक पार्टी रही है संवस्त सोगलिस्ट पार्टी जिसमें 1956 से कड़ा है कि समी मात भागाओं में संसद में बोलने का अधिकार होना चाहिए। हमरा विरोध अंग्रेजो से हैं। यह गुनामी का प्रतोक है, यह गुतामी का िन्ह है और जब तक अंग्रेजी भावा में हमारे देश का सारा कारोबार बन्द नहीं होगा, तब तक सही माने में हनारी मातृ भावाएं अपने स्थान पर प्रति-हिंदत नहीं हो पाएगी। हिन्दी सौर इन

भाषाओं का सम्बन्ध छोटा बहिन और बड़ी बहिन का है। इन शब्दों क साथ जो चर्चा का वियष है, उसका में स्वागत करता **3** 1

DR. B. N. ANTANI (Gujarat): ShaM I entertain the House with Kutchy?

HON. MEMBERS: Yes.

SHRIMATI YASHODA (Andhra Pradesh): Madam, I congratulate the Home Ministry and the Home Minister in particular for having included this language of Sindhi in the Eighth Schedule as it has been don\* earlier. As some of my friends have said to-day about Urdu also, I would like to add . . .

AN HON. MEMBER; It is a'ready there.

SHRIMATI YASHODA REDDY: Not about the Schedule. Shri Raj-narain said that it is not being accepted in U.P. I hope it is done because coming from Andhra Pradesh, I will say that we Telugu people had given Urdu the first place as an equal language and I am glad that U.P. fol'owed it later.

Before I sit down I would say that I am very happy that every language is being used no doubt as it should be used and encouraged but Parliament is not a place where one could sit and talk together. We are here to discuse important prob"ems and we have to give more serious thought. Certainly I do agree that everybody has a right to express in his mother tongue but this is not a place where we are to sit and enjoy each speaking in the different languages and the other person not knowing what is happening. We have got many other problems. Even if we introduce simultaneous translations, this should not become a joke of the day. I am talking with all seriousness and Just because it ha\* been a'lowed. of course It has to he allowed—and every Indton language and everybody has e ritfht to eoeak to

the mother tongue but there is a time for us to use the languages. Of course Hindi and English have been accepted. Hindi has not yet become the national language and that is why we want English. If there is one language today in which the whole country can communicate with one another, from Kashmir to Cape Comorin, it is the Eng ish language. It is because uf English, not that I love English more. The other languages have their own literature but to-day if India is India, if India is one, if I am able to talk with others, it is because of that language. Let us not hate that language before you develop some other 'anguage. Of course I am prepared to talk in my own language but how many of "Ou are going to understand my p-obi°m? Please let us not decry any other language. Language has a place, of course the other languages also. Hereafter at 'east I hope till all of us try to understand all the other languages, let us confin° as far as possible to Hindi and E-'g'ish. I thank you very much for giving me this opportunity.

Constitution

SHRI JAIRAMDAS DAULATRAM (Nominated): I will not take up any time of the House to-day because I have already spoken on this subject last December and I wi'l not repeat what I said then. I will only say that I must thank the Government, the Prime Minister, the former Home Minister, the present Home Minister, the Congress Party and all the Opposition Parties for the support they have given to this Bill. I resist the temptation of speaking in my own language on this occasion but to make friends understand the kinship of the Sindhi language with their 'anguage. I will give just one or two illustrations. In Bengali we say:"t \*rr^T \*TT^TPl" He is a good man. In Sindhi we say: "\$ TTT^ \*T?ft 5TT| 1"

THE DEPUTY CHAIRMAN: Are you referring to Mr. Gupta?

SHRI JAIRAMDAS DAULTRAM: Yes. In Marathi we

say "हा माष्ट्र चंडो ब्राहे" ^nr^r ?IT« 1" He is a good man. In Sindhi we \*ay: " $^{r}$  inig  $^{t}$  %n\"

''तुझा भाव

In Marathi we say,

"तुहिजो भाउ In Sindhi we say:

In Marathi W2 say, "पाणी माण" " Bring water. In Sindhi also we say the "पाणा **भाग**" I do not want ■ame words-. to take up more time of the House as we have little time left for the voting. The kinship of the Sindhi language is not known to many. In due time they will come to know. I heartily support the Bill and thank you all again for your support.

श्री वाई॰ बी॰धरहाण: महोदया, मुझे बहुत ख़ शी हुई है कि इस सदन के सभी दलों के नेता थ्रों ने इस बिल की, इस विधेयक की ताईद की है। इस समय इससे ज्यादा कहने की आवश्यकता नहीं। एक नयी भाषा जब हमारे परिवार में आ रही है, तो क्दरती तौर पर सबों ने अपनी अपनी मातुभाषा में बोल कर उसका स्वागत किया। मुझे बहुत खुशी हुई और मैं आशा करता हं कि यह सिन्धी भाषा हमारे परिवार की एक सदस्या बन कर श्रपना नाम ग्रीर श्रपनी शान बढाती रहेगी।

THE DEPUTY CHAIRMAN: Under article 368 of the Constitution, the motion will have to be adopted by a majority of the total membership of the House and by a majority of not less than two-third of the Members of the House present and voting. The question ia:

That the Bill further to amend the Constitution of India b\* take\* Into consideration.

Amendment) Bill. 1967

(The House divided)

Constitution

Ayes : 136 Noes : Nil.

AYES-136

Abdul Samad, Shri A. K. A.

Abdul Shakoor, Moulana

Abid Ali, Shri.

Abraham, Shri P.

Ammanna Raja, Shrimati C.

Anandan, Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun.

Atwal, Shri Surjit Singh.

Baghel, Shri K. C.

Bhargava, Shri M. P.

Bhatt, Shri Nand Kishore.

Chagla, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chatterji, Shri J. C.

Chavda, Shri K. S.

Chengalvaroyan, Shri T.

Chetia, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.

Das, Shri Banka Behary

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas Shrimati

Dharam Prakash, Dr.

Dharia, Shri M. M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Ghosh, Shri Niren.

Gilbert, Shri A. C.

Gujral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iyer, Shri N. Ramakrishna.

Jagat Narain,, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N.

Khan, Shri Akbar Ali.

Khaitan, Shri R. P.

Koya, Shri Palat Kunhi.

Krishan Kant, Shri.

Kulkarni, Shri B. T.

Kurre, Shri Dayaldas.

Lalitha (Rajagopalan), Shrimati.

Mahammed Haneef, Shri.

Mallik, Shri D. C.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maniben Vallabhbhai Patel Kumar

Mariswamy, Shri S. S.

Mary Naidu, Miss.

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Momin, Shri G. H. Valimohmed.

Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri.

Neki Ram, Shri,

Pande, Shri C. D.

Pande, Shri T.

Panjhazari, Sardar Raghbir Singn.

Parthasarathy, Shri R. T.

Patel, Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G. R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Sivashanmugam.

Punnaiah, Shri Kota,

Purkayastha, Shri M.

Pushpaben Janardanrai Mehta, Sh mati.

Puttappa, Shri Patil.

Ramau!, Shri Shiva Nand.

Ray, Shri Ramprasanna,

(Twenty-first Amendment) Bill, 1967

Ray Shri S. P.

Reddy, Shri K. V. Raghunatha.

Constitution

Reddy, Dr. M. Channa.

Reddy, Shri M. Govinda.

Reddy, Shri Mulka Govinda.

Reddy, Shri Y. Adinarayana.

Ruthnaswamy, Shri M.

Sahai, Shri Ram,

Salig Ram, Dr.

Sapru, Shri P. N.

Sarla Bhadauria, Shrimati.

Seeta Yudhvir, Shrimati,

Shah, Shri M. C.

Shakuntala Paranjpye, Shrimatı.

Shanta Vasisht, Kumari.

Shervani, Shri M. R.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhantalankar, Prof. Satyavrata.

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat,

Singh, Shri Devi.

Singh Dr. Gopal.

Singh, Shri Jogendra.

Singh, Shri Santokh.

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha, Shri Ganga Sharan.

Sinha, Shri R. B.

Sinha Shri Rajendra Pratap.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandit S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi.

Usha Barthakur, Shrimati.

Vaishampayen, Shri S. K.

Varma Shri B. B.

Varma, Shri Niranjan,

Venkateswara Rao, Shri N.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati.

Zaidi, Col. B. H.

#### NOES-NI

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: I shall now take up clause-by-clause consideration.

The question is:

"That clause 2, stand part of the Bill".

(The House divided)

Ayes-134

Noes-Nil

AYES-134

Abdul Samad, Shri A. K. A.

Abdul Shakoor, Moulana.

Abid Ali, Shri.

Abraham, Shri P.

Amanna Raja, Shrimati C.

Anandan, Shri T. V

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun.

Atwal, Shri Surjit Singh.

Baghel, Shri K. C.

Bhargava, Shri M. P.

Bhatt, Shri Nand Kishore.

Chagala, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chatterji, Shri J. C.

Chavda, Shri K. S.

(Twenty-first Amendment) Bill, 1967

Chengalvaroyan ,Shri T.

Constitution

Chetia, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.,

Das, Shri Banka Behary.

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharam Prakash, Dr.

Dharia, Shri M. M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Gadgil, Dr. D. R.

Ghosh, Shri Niren

Gilbert, Shri A. C.

Gujral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iyer, Shri N. Ramakrishna,

Jagat Narain, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N

Khan, Shri Akbar Ali.

Khaitan, Shri R. P.

Koya, Shri Palat Kunhi.

Krishan Kant, Shri.

Kulkarni, Shri B. T.

Kurre, Shri Dayaldas,

Lalitha (Rajagopalan), Shrimati.

Mahammed Haneef, Shri

Mallik, Shri D. C.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maniben Vallabhbhai Patel, Kumari.

Mariswamy, Shri S. S.

Mary Naidu, Miss,

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammud, Chaudhary A.

Momin, Shri G. H. Valimohmed.

Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri.

Neki Ram, Shri.

Pande, Shri C. D.

Pande, Shri T

Panjhazari, Saradar Raghbir Singh,

Parthasarathy, Shri R. T.

Patel, Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G. R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Siyashanmugam,

Punnaiah, Shri Kota.

Purkayastha, Shri M.

Pushpaben Janardanrai Mehta,

Shrimati.

Puttappa, Shri Patil.

Ramaul, Shri Shiva Nand.

Ray, Shri Ramprasanna.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Dr. M Channa.

Reddy, Shri M. Govinda.

Reddy, Shri Mulka Govinda.

Ruthnaswamy, Shri M.

Sahai, Shri Ram.

Salig Ram, Dr.

Sapru, Shri P. N.

Seeta Yudhvir, Shrimati.

Shah, Shri M C.

Shakuntala Paranjpye, Shrimau.

Shanta Vasisht, Kumari.

Shervani, Shri M. R.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat.

٠.

Singh, Shri Devi.
Singh, Dr. Gopal.
Singh, Shri Jogendra.
Singh, Shri Santokh.

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha, Shri Ganga Sharan.

Sinha, Shri R B.

Sinha, Shri Rajendra Pratap.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandt S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi.

Usha Barthakur, Shrimati

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Varma, Shri C. L.

Varma, Shri Niranjan.

Venkateswara Rao, Shri N.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati,

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati

Zaidi, Col. B. H.

# NOES-Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

THE DEPUTY CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Tittle stand part of the Bill."

(The House divided)

Ayes : 136 Noes : Nil.

AYES-136

Abdul Samad, Shri A. K. A.

Abdul Shakoor, Moulana.

Abid Ali, Shri

Abraham, Shri P

Ammanna Raja, Shrimati C.

Anandan, Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun.

Atwal, Shri Surjit Singh.

Baghel, Shri K. C.

Bhargava, Shri M. P.

Bhatt, Shri Nand Kishore.

Chagla, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chatterji, Shri J. C.

Chavda, Shri K S.

Chengalvaroyan, Shri T.

Cheita, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.

Das, Shri Banka Behary,

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati

Dharam Prakash, Dr.

Dharia Shri M M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Gadgil, Dr. D. R.

Ghosh, Shri Niren.

Gilbert, Shri A. C.

Guiral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iyer, Shri N. Ramakrishna.

Jagat Narain, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N.

Khan, Shri Akbar Ali.

Khaitan, Shri R. P.

Koya, Shri Palat Kunhi,

Krishan Kant, Shri.

Kulkarni, Shri B. T.

Kurre, Shri Dayaldas.

Lalitha (Rajagopalan), Shrimatī.

Mahammed Haneef, Shri.

Malik, Shri D. C.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar Dr. (Mrs)

Mani, Shri A. D.

Maniben Vallabhahai Patel, Kum iri.

Mariswamy, Shri S. S.

Mary Naidu, Miss.

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Momin, Shri G. H. Valimohmed.

Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri,

Neki Ram, Shri.

Pande, Shri C. D.

Pande, Shri T.

Panjhazari, Sardar Raghbir Singh.

Parthasarathy, Shri R. T.

Patel, Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Sivashanmugam,

Punnaiah, Shri Kota.

Purkayastha, Shri M

Pushpaben Janardanrai Mehta, Shrimati. Puttappa, Shri Patil.

Ramaul, Shri Shiva Nand.

Ray, Shri Ramprasanna.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Dr. M. Channa.

Reddy, Shri M. Govinda.

Reddy, Shri Mulka Govinda.

Ruthnaswamy, Shri M.

Sahai, Shri Ram

Salig Ram, Dr.

Sapru, Shri P. N.

Sarla Bhadauria, Shrimati.

Seeta Yudhvir, Shrimafi.

Shah, Shri M. C.

Shakuntala Paranjpye, Shrimati.

Shanta Vasisht, Kumari.

Shervani, Shri M, R.

Shukla Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhantalankar, Prof. Satyavrata.

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat.

Singh, Shri Devi.

Singh, Dr. Gopal.

Singh, Shri Jogendra.

Singh, Shri Santokh.

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha, Shri Ganga Sharan.

Sinha, Shri R. B.

Sinha, Shri Rajendra Pratap.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandt S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi,

Amendment) Bill, 1967

Usha Barthakur, Shrimati

1

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Varma, Shri Niranjan.

Venkateswara Rao, Shri N.

Vero, Shri M.

Vidyawati Ohaturvedi, Shrimati

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati.

Zaidi, CoL B. H.

#### NOES-Nil

The moton was adopted by a majority of the total membership of the House and by a majority of not less than two-third<sub>s</sub> of the Members present and voting.

Clause 1, the Enacting Formula! and the Title were added to the Bill.,

SHRI Y. B. CHAVAN: I move:

"That the Bill be passed."

The question was proposed.

SHRI BANKA BEHARY DAS (Orissa): (Spoke *in Oriya*).

\* [Madam Deputy Chairman, I am extremely happy to support the Constitution Amendment Bill which gives | the Sindhi language" Its proper place. But in this connection I want to warn the Hindi-speaking people that though we all have accepted the three-language formula, yet actually they have j not accepted wholeheartedly in practice. Whereas non-Hindi-speaking people are learning three languages, Hindi-speaking people accepted only two languages, that is, English and Hindi. As long as the Hindi-speaking people do not accept one of the languages of the non-Hindi-speaking areas, they will be doing  $a_n$  injustice to others. I hope in the interest of unity, the Hindi-speaking people

•[]English translation of the hon. Member's speech in Oriya. 282 RS—5.

Amendment) Bill. 1967 will accept this suggestion without further delay.]

(Twenty-first

THE DEPUTY CHAIRMAN: The question is:

"That the BUI be passed." (The

House divided) Ayes: 135

Noes: Nil.

AYES-135 Abdul

Samad, Shri A. K. A. Abdul Shakoor,

Moulana AbV. Ali, Shri. Abraham, Shri

P. Ammanna Raja, Shrimati C. Anandan,

Shri T. V.

Annapurna Devi Thimmareddy,

Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun

Atwal, Shri Surjjt Singh

Baghel, Shri K. C.

Bhargava, Shri M. P.

Bhatt, Shri Nand Kishore.

Chagla, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chetterji, Shri J. C.

Chavda, Shri K. S.

Chengalvaroyan, Shri T.

Chetia, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M. Das, Shri

Banka Behary

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharam Prakash, Dr.

Dharia, Shri M. M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Gadgil, Dr. D. R.

Gilbert, Shri A. C.

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(Twenty-first Amendment) Bill, 1967

Gujral, Shri I, K. Gupta, Shri Bhupesh. Hathi, Shri Jaisukhlal. Iyer, Shri N. Ramakrishna. Jagat Narain, Shri. Jairamdas Daulatram, Shri. Kakati, Shri R. N. Khan, Shri Akbar Ali. Khaitan, Shri R. P. Koya, Shri Palat Kunhi. Krishan Kant, Shri. Kulkarani, Shri B. T. Kurre, Shri Dayaldas. Lalitha (Rajgopalan), Shrimati Mahammed Haneef, Shri Mallik, Shri D. C. Mallikarjunudu, Shri K. P. Mangladevi Talwar, Dr. (Mrs.) Mani, Shri A. D. Maniben Vallabhbhai Patel, Kumari. Mariswamy, Shri S. S. Mary Naidu, Miss. Mehta, Shri Om. Mishra, Shri L. N. Mishra, Shri S. N. Misra, Shri Lokanath. Misra, Shri M. Mitra, Shri P. C. Mohammad, Chaudhary A. Momin, Shri G. H. Valimohmed. Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri.
Nekl Ram, Shri.
Pande, Shri C. D.
Pande, Shri T.
Panjhazari, Sardar Raghbir Singh
Parthasarthy, Shri R. T.
Patel, Shri Dahyabhai V.
Pathak, Shri G. S.
Patil, Shri G. R.
Patil, Shri P. S.
Patra, Shri N.

Pattanayak, Shri B. C. Phulrenu Guha, Dr. Shrimati. Pillai, Shri J. Sivashanmugam. Punnaiah, Shri Kota. Purkayastha, Shri M. Pushpaben Janardanrai Mehta, Shrimati. Puttappa, Shri Patil. Ramaul, Shri Shiva Nand. Ray, Shri Ramprasanna. Ray, Shri S. P. Reddy, Shri K. V. Raghunatha. Reddy, Dr. M. Channa. Reddy Shri M. Govinda. Reddy, Shri Mulka Govinda. Ruthnarswamy, Shri M. Sahai, Shri Ram Salig Ram, Dr. Sapru, Shri P. N. Sarla Bhadauria, Shrimatl. Seeta Yudhvir, Shrimati. Shah, Shri M, C. Shakuntala Paranjpye, Shrimati. Shanta Vasisht, Kumari Shervani, Shri M. R. Shukla, Shri M. P. Shyam Kumari Khan, Shrimati. Siddhantalankar, Prof. Satyavrata Siddhu, Dr. M. M. S. Singh, Dr. Anup. Singh, Shri Dalpat. Singh, Shri Devi Singh, Dr. Gopal. Singh, Shri Jogendra. Singh, Shri Santokh. Singh, Raja Shankar Pratap. Sinha, Shri Awadheshwar Prasad. Sinha, Shri B. K. P. Sinha Shri Ganga Sharan. Sinha, Shri R. B. Sinha, Shri Rajendra Pratap. Sukhdev Prasad, Shri. Sundaram, Shri K. Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Thankha, Pandit S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Varma, Shri Niranjan.

Venkateswara Rao. Shri N.

Vero, Shri M.

Vidyawati Chatruviedi, Shrimati

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati.

Zaidi, Col. B. H.

### NOES-Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

#### SHORT DURATION DISCUSSION Re "THE UNTOLD STORY"

THE DEPUTY CHAIRMAN: I think this august House can, when it wants, work with great speed and efficiency. We are now going on to the next item on the Order Paper—"The Untold Story."

SHRI BHUPESH GUPTA (West Bengal): The other part of the story will now be told.

THE DEPUTY CHAIRMAN: I have quite a number of names. I hope with the same speed and efficiency, we shall unravel "The Untold Story." The first speaker will get 15 minutes and the rest, 10 minutes each.

SHRI M. P. BHARGAVA (Uttai Pradesh): Madam Deputy Chairman, I rise to raise a discussion on the disquieting disclosures contained in the book "The Untold Story" by Lt. General B. M. Kaul in relation to the NE-FA operations of 1962 and the Government's stand thereon. I shall invite the attention of the hon. Members to the first sentence in the book which isays, "Destiny is not always kind." I beg to disagree with the first sentence in the book because I will show in my subsequent speech that destiny was extra-kind to this general, Mr. Kaul. He says "Many great statesmen, soldiers and sanits have been its victims and their worth ridiculed" Again I beg to disagree. It is not his worth which is being ridiculed by the country. He has assumed to himself the right to ridicule our late lamented Prime Minister, Pandit Jawaharlal Nehru, who was loved by the entire country. He has tried to malign our Deputy Prime Minister, Shri Morarji Desai, and he has tried to malign the ex-Defence Minister Shri Krishna Menon. And he is that person who enjoyed the favours of these people for a great length of time, and there could

be no further act of ingratitude than the reference made to these people distinguished people, in his book. Then he goes on to say.

"Though I have no pretensions to greatness, I have also been through a similar experience."

Here again I have to differ. He has assumed to himself the greatness and i has acted in a role as if he is the supreme man and he has been appointed to judge the acts of all and sundry, whether tHey were national leaders, or they were his seniors in the army, or his juniors in the army. That is the role he has given unto himself in this book which is named "The Untold Story", and here I would say that what he has said is only a portion of the story, and I am sure, one day, the real version of the untold story will also come before this country. Then another of his sentences is: